C O N T E N T S

Sixteenth Series, Vol. XXIX, Fourteenth Session, 2018/1939 (Saka)
No. 10, Wednesday, March 7, 2018/Phalguna 16, 1939 (Saka)

S U B J E C T	P A G E S
ORAL ANSWER TO QUESTION	
Starred Question No. 161	9-12
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 162-180	13-74
Unstarred Question Nos. 1841-2070	75-570

PAPERS LAID ON THE TABLE 572-573

BUSINESS ADVISORY COMMITTEE

52nd Report 574

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

40th Report 574

STANDING COMMITTEE ON ENERGY

31st to 37th Reports 575-576

SUBMISSION BY THE MEMBER

Re: Need to Declare Marathi as a Classical Language 577-579

MATTERS UNDER RULE 377 580-600

(i) Need to direct banks in Jabalpur and other cities to accept deposit of coins of different denominations by customers

Shri Prahlad Singh Patel 581

(ii) Need to reduce or abolish the minimum export price of onions

Shri Harishchandra Chavan 582

(iii) Need to shun the move to close F.M. Radio stations in Bharuch Parliamentary Constituency, Gujarat

Shri Mansukhbhai D. Vasava 583

(iv) Need to increase the amount of honorarium paid to Aanganwadi Sevikas and Sahayikas

Shri Ram Tahal Choudhary 585

(v) Need to make river Mandakini in Banda Parliamentary Constituency, Uttar Pradesh pollution-free

Shri Bhairon Prasad Mishra 586

(vi) Need to accord Tribal Status to 'Kalita' Community of Assam

Shri Ramen Deka 586

(vii) Regarding modernization of Tumkur Railway Station in Karnataka

Shri S.P. Muddahanume Gowda 587

(viii) Regarding development of tourism in Sundarbans of West Bengal

Shri Adhir Ranjan Chowdhury 588

(ix) Need to undertake de-weeding of forest area under MNREGS in Chamarajanagar Parliamentary Constituency of Karnataka

Shri R. Dhruvanarayana 589-590

(x) Need to expedite completion of development works on National Highway No. 77 in Tamil Nadu

Shri V. Elumalai 591-592

(xi) Regarding modernisaion of Chennai Central and Egmore Railway stations in Tamil Nadu

Shri S.R. Vijaya Kumar 593-594

(xii) Need to release central share of funds towards computerization of Primary Agriculture Cooperative Societies (PACS) in Odisha

Shri Bhartruhari Mahtab 595

(xiii) Need to regularise the services of Aanganwadi servikas as Group C or D employees and enhance the payment made to them

Shri Arvind Sawant 596

(xiv) Need to shift headquarters of Damodar Valley Corporation from Kolkata to Jharkhand

Shri Vijay Kumar Hansdak 597

(xv) Need to regulate import of black pepper

Adv. Joice George 598

(xvi) Need to provide adequate compensation to farmers who suffered loss due to hailstorms and untimely rains in Maharashtra

Shri Raju Shetty 599

ANNEXURE – I

Member-wise Index to Starred Questions 601

Member-wise Index to Unstarred Questions 602-607

ANNEXURE – II

Ministry-wise Index to Starred Questions 608

Ministry-wise Index to Unstarred Questions 609-610

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

Shri K.H. Muniyappa

Dr. P. Venugopal

SECRETARY GENERAL

Shrimati Snehlata Shrivastava

LOK SABHA DEBATES

LOK SABHA

Wednesday, March 7, 2018/Phalguna 16, 1939 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

… (*Interruptions*)

(*At this stage, Shri Arvind Sawant, Shri Jayadev Galla, Shri Y.V. Subba Reddy, Shrimati V. Sathyabama and some other hon. Members came and stood on the floor near the Table.*)

… (*Interruptions*)

HON. SPEAKER: Question No. 161. Hon. Member, Adv. Narendra Keshav Sawaikar.

… (*Interruptions*)

11.01 hrs

ORAL ANSWER TO QUESTION

HON. SPEAKER: Question No. 161.

(Q. No. 161)

(*Interruptions*)

संचार मंत्रालय के राज्य मंत्री तथा रेल मंत्रालय में राज्य मंत्री (श्री मनोज सिन्हा) : उत्तर सभा पटल पर रख दिया गया है।…(व्यवधान)

HON. SPEAKER:The House stands adjourned to meet again at 1200 o' Clock.

11 .02 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Hon. Speaker *in the Chair*)

… (*Interruptions*)

(*At this stage, Shri Thota Narasimham, Shri Rahul Shewale and some other hon. Members came and stood on the floor near the Table.*)

… (*Interruptions*)

माननीय अध्यक्ष : सदस्यगण, मुझे विभिन्न विषयों पर कुछ सदस्यों से स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। यद्यपि ये मामले महत्वपूर्ण हैं तथापि उनके लिए आज की कार्यवाही में व्यवधान डालना अनिवार्य नहीं है इसलिए मैंने स्थगन प्रस्ताव की कुछ सूचनाओं को अनुमति नहीं दी है।

…(व्यवधान)

12.01 hrs

PAPERS LAID ON THE TABLE

संचार मंत्रालय में राज्य मंत्री तथा रेल मंत्रालय में राज्य मंत्री (श्री मनोज सिन्हा): माननीय अध्यक्ष जी, मैं भारतीय दूरसंचार विनियामक प्राधिकरण अधिनियम, 1997 की धारा 37 के अंतर्गत निम्नलिखित अधिसूचनाओं को एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं:-

(1) दूरसंचार इंटरकनेक्शन उपयोग प्रभार (14वां संशोधन) विनियम, 2018 (2018 का 2) जो 12 जनवरी, 2018 के भारत के राजपत्र में अधिसूचना संख्या एफ सं. 10-8/2016-बीबीएंडपीए में प्रकाशित हुए थे।

(2) दूरसंचार मोबाइल नम्बर पोर्टेबिलिटी प्रति पोर्ट अंतरण प्रभार और डिपिंग प्रभार (संशोधन) विनियम, 2018 (2018 का3) जो 31 जनवरी, 2018 के भारत के राजपत्रं में अधिसूचना संख्या एफ सं. 15-01/2016-एफएंडईए में प्रकाशित हुए थे।

(Placed in Library, See No. LT 8811/16/18)

विदेश मंत्रालय में राज्य मंत्री (जनरल विजय कुमार सिंह) (सेवानिवृत्त): माननीय अध्यक्ष जी, मैं निम्नलिखित पत्रसभा पटल पर रखता हूं:-

(1) (एक) इंडिया सेंटर फॉर माइग्रेशन, नई दिल्ली के वर्ष 2011- 2012 से 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंडिया सेंटर फार माइग्रेशन, नई दिल्ली के वर्ष 2011-2012 से 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 8812/16/18)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): I beg to lay on the Table a copy of the Ministry of Defence, Coast Guard Director General and Coast Guard Additional Director General Coast Guard, Group 'A' post, Recruitment Rules, 2017 (Hindi and English versions) published in Notification No. S.R.O. 104 in weekly Gazette of India dated 30th December 2017 under sub-section (3) of Section 123 of the coast Guard Act, 1978.

(Placed in Library, See No. LT 8813/16/18)

12.02 hrs

BUSINESS AVISORY COMMITTEE
52nd Report

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): I beg to present the Fifty-second Report of the Business Advisory Committee.

12.03 hrs

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
40th Report

DR. M. THAMBIDURAI (KARUR): I beg to present the Fortieth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

12.04 hrs

STANDING COMMITTEE ON ENERGY
31^{st} to 37^{th} Reports

DR. KAMBHAMPATI HARIBABU (VISAKHAPATNAM): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Energy (2017-18):-

(1) Thirty-first Report on Action Taken on the recommendations contained in the Fourteenth Report (16th Lok Sabha) on 'Evaluation of Role, Performance and Functioning of the Power Exchanges'.

(2) Thirty-second Report on Action Taken on the recommendations contained in the Twenty-seventh Report (16th Lok Sabha) on Demands for Grants of the Ministry of New and Renewable Energy for the year 2017-18.

(3) Thirty-third Report on Action Taken on the recommendations contained in the Seventeenth Report (16th Lok Sabha) on 'Hydro Power – A Sustainable, Clean and Green Alternative'.

(4) Thirty–fourth Report on Action Taken on the recommendations contained in the Thirtieth Report (16th Lok Sabha) on 'National Electricity Policy – A Review'.

(5) Thirty-fifth Report on Action Taken on the recommendations contained in the Sixteenth Report (16th Lok Sabha) on Demands for Grants of the Ministry of New and Renewable Energy for the year 2016-17.

(6) Thirty-sixth Report on Action Taken on the recommmendations contained in the Twenty-second Report (16th Lok Sabha) on 'Energy Access in India – Review of Current Status and Role of Renewable Energy'.

(7) Thirty-seventh Report on 'Stressed/Non-performing Assets in Electricity Sector'.

12.05 hrs

SUBMISSION BY MEMBER

Re: Need to declare Marathi as a Classical Language

(Interruptions)

*SHRI ANANDRAO ADSUL (AMRAVATI) : Hon'ble Madam Speaker, Thank you very much. For the last couple of days, Shiv Sena party has been in protest and demanding classical language status for Marathi language. We are not protesting all of a sudden but we have been fighting for this demand for the last 10-15 years. We pressed our demand through correspondence and our delegation also met Hon'ble Home Minister as well as Hon'ble Prime Minister is this regard. Our Shiv Sena MP Shri Arvind Sawant raised this issue repeatedly through Zero Hour, '377' during last 4 years. Our another MP Shri Shivajirao Adhalrao Patil had also raised this issue many times. Our Marathi has got some special and exclusive features as a language. As of now, Sanskrit, Tamil, Telugu, Kannada, Malayalam and Oriya, these six languages have been recognized as classical languages. Our Marathi language

* English translation of the speech originally delivered in Marathi.

fulfills all the parameters and criterion like ancientness, originality and continuity of the language, established and independent linguistic and literary tradition set for the classical language status. We have submitted all the records relating to the ancientness of our Marathi language in this House and also to Hon'ble Minister. Government of Maharashtra has also sent the recommendation in this connection. But unfortunately, no concrete decision has been taken in this regard till date. In the reply given by the Government, they explained that if Marathi is given the classical language status, we would have to extend it to all the other languages. But, it has to decided on the basis of prescribed criterion. Some other languages may be dialects despite that if they fulfill the norms they should also be recognized as classical languages. We demand that an immediate action should be taken in this regard.

Hon'ble Home Minister is present here and he could give us a positive and satisfactory reply in this connection. We are not at all interested in agitations. If you kindly direct him to reply, he would definitely indicate the stand of the Government in this regard. Thank you.

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र को श्री आनंदराव :अडसुल द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

गृह मंत्री (श्री राजनाथ सिंह): अध्यक्ष जी, माननीय सदस्य ने मराठी भाषा को शास्त्रीय भाषा घोषित किए जाने की मांग रखी है। …(व्यवधान) चूंकि यह विषय गृह मंत्रालय से संबंधित नहीं है, …(व्यवधान) मैं उन्हें आश्वस्त करना चाहता हूं …(व्यवधान) कि इस संबंध में, मैं संस्कृति मंत्रालय (मिनिस्ट्री ऑफ कल्चर) से भी बात करूंगा,…(व्यवधान) ताकि इस प्रश्न को वह गंभीरतापूर्वक लें। …(व्यवधान)

12.07 hrs

MATTERS UNDER RULE 377*

HON. SPEAKER : Hon. Members, Matters under Rule 377 shall be laid on the Table of the House. Members, who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House within 20 minutes.

Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time and the rest will be treated as lapsed.

… (*Interruptions*)

---

* Treated as laid on the Table.

(i) Need to direct banks in Jabalpur and other cities to accept deposit of coins of different denominations by customers

श्री प्रहलाद सिंह पटेल :(दमोह) मध्य प्रदेश के जबलपुर सहित अनेक शहरों में 10 रुपये एवं 5 नहीं ले पारियों से सिक्के की अधिकता के कारण संकट पैदा हो गया है। बैंक व्यारुपये के सिक्कों पारिरूप व्यापरिणामस्व ,रहा हैयों ने ग्राहकों से सिक्के लेना बंद कर दिया है। यह स्थिति प्रशासनिक कार्यवाही के कारण जन ◌◌◌◌◌◌◌◌आक्रोश का कारण बन गई है।

मेरा केन्द्र सरकार से अनुरोध है कि वह मध्य प्रदेश के जबलपुर सहित सभी शहरों में स्थित बैंकों को निर्देश दे कि जनता एवं व्यापारियों द्वारा जमा कराये जा विभिन्न मूल्यों के सिक्कों को स्वीकार करें एवं इस संबंध में जारी आदेशों की अनुपालना सुनिश्चित करें।

(ii) Need to reduce or abolish the minimum export price of onions

श्री हरिश्चन्द्र चव्हाण :(दिंडोरी) देश में कुल प्याज उत्पादन में मेरे संसदीय क्षेत्र दिंडोरी का अग्रणी स्थान है। यहां देश के अन्य प्याज उत्पादक क्षेत्रों की तुलना में ज्यादा मात्रा में प्याज का उत्पादन हो रहा है यहां के अधिकांश किसान प्याज की खेतीबाड़ी करते हैं और प्याज की फसल के माध्यम से अपने परिवार का लालनपालन करते हैं। पिछले कुछ वर्षों से मेरे गृह जिले नासिक - कभी ,बुलढाना एवं जलगांव जिलों में कभी सूखा ,धुले ,अहमदनगर ,सोलापुर ,के अलावा पुणे ज दन से प्याज के कम उत्पादन पर काफी प्रभाव पड़ा है। प्याज के उत्पाअनियमित बारिश से प्या के भाव बहुत बढ़े है। इस बढ़े दाम से किसानों को कोई फायदा न होकर सारा फायदा व्यापारियों को गया। मौसम के कारण प्याज की फसल पर प्रभाव पड़ता है। परन्तु सरकार की प्याज निर्यात मूल्य नीति का प्रभाव भी बहुत ज्यादा पड़ता है। इस नीति के उपयोग से किसानों को उनकी प्याज की फसल का वाजिब दाम नहीं मिला है। अंतर्राष्ट्रीय बाजार में भारतीय प्याज की मांग ज्यादा है तो उसका फायदा किसानों को मिलना चाहिए । एक तरफ हम किसानों के हित की बात करते हैं उनको उत्पादन लागत मूल्य देने की चर्चा करते हैं तो दूसरी तरफ न्यूनतम निर्यात मूल्य 770 ज य बाजार में भारतीय प्याजिसके कारण अंतर्राष्ट्री ,अमेरिकन डॉलर प्रति टन तय कर देते हैं ज की कीमत कम होने के ज की मांग गिर जाती है। दूसरे देश के प्यामहंगी हो जाने से भारतीय प्या य बाजज के अंतर्राष्ट्रीदा हो जाता है। प्याकारण उनकी मांग ज्या ार में पाकिस्तानचीन मिस्त्र , भारतीय , हो जाता है इस तरह से हम विदेशी मुद्रा कमा नहीं पातेतथा ईरान आदि देशों का कब्जा ज किसानों को वाजिब दाम नहीं दिप्याला पातेजिसका परिणाम होता है कि भारत में हजारों टन , को क्षति पहुज सड़ जाती है एवं भारत के राजस्वप्या ंचती है।

मेरा सरकार से अनुरोध है कि प्याज का न्यूनतम निर्यात मूल्य समाप्त किया जाए या शून्य किया जाए जिससे भारतीय किसान अंतर्राष्ट्रीय प्याज बाजार के मूल्यों से लाभ कमा सकें एवं अंतर्राष्ट्रीय बाजार में ज्यादा प्याज बेचकर विदेशी मुद्रा कमा सकें।

(iii) Need to shun the move to close F.M. Radio stations in Bharuch Parliamentary Constituency, Gujarat

श्री मनसुखभाई धनजीभाई वसावा :(भरूच) नियम म से मैं अपने संसदीय क्षेत्र के माध्य 377 शन शनों के बारे में सूचित करना चाहता हूँ। ये स्टेस्टे .एम.भरूच में चल रहे आकाशवाणी के एफ राजपीपला और भरूच जिले ,मेरे संसदीय क्षेत्र भरूच के अंतर्गत नर्मदा जिले के डेडीयापाडा राजपारडी और झग ,अंतर्गत के नेत्रगडीया स्थानों पर कार्य कर रहे हैं। मेरी जानकारी में आया है कि केन्द्र सरकार इन एफशनों को बंद करने जा रही है जिनसे मेरे निर्वाचन क्षेत्र के स्टे .एम. अधिकांश आदिवासी लोगों को मनोरंजन की सुविधा से वंचित होना पड़ेगा जबकि इन क्षेत्रों में .एम.गरीबी के कारण एफ रेडियो स्टेशन मनोरंजन का मुख्य साधन है एवं जिससे यहां की जनता माननीय प्रधानमंत्री जी के मन की बात को सुनने से वंचित हो जाएगी एवं केन्द्रीय और राज्य की योजनाओं की जानकारी इस पिछड़े क्षेत्र के आदिवासियों को समय पर नहीं मिल पाएगी जो इनके सामाजिक एवं आर्थिक विकास में सहायता प्रदान करती है।

मैं सरकार से अनुरोध करना चाहूंगा कि उपरोक्त किसी भी एफ न शन को बन्दस्टे .एम. किया जाये।

(iv) Need to increase the amount of honorarium paid to Aanganwadi Sevikas and Sahayikas

श्री राम टहल चौधरी :(रांची) ग्रामीण क्षेत्र में आंगनबाड़ी केन्द्रों में जो सेविकाएं एवं सहायिकाएं कार्यरत हैं वे ग्रामीण क्षेत्र में छोटे बच्चों को शिक्षा देने को रोगों से बचाने केछोटे बच्चों , लिए , को पोषणाहार संबंधी सुझाव देने एवं गांव की महिलाओं के बीमार होने पर सहायता एवं बच्चों ग्रामीण गर्भवती महिलाओं को सहायता प्रदान करती है। सेविका और सहायिका दिन के अलावा रात में सर्दी और बरसात में भी कार्य करती है। इन आंगनबाड़ी में कार्यरत सेविकाओं एवं सहायिकाओं को उनके कार्यों के अनुपात में पर्याप्त वेतन नहीं दिया जा रहा है । उनको दिये जाने वाला मानदेय आज की महंगाई के समय बहुत ही अपर्याप्त है। इसके लिए आंगनबाड़ी में कार्यरत सेविकाएं एवं सहायिकाएं आंदोलन कर रही है और उनकी मांग जायज है। इस संबंध में कई सांसदों ने इस मामले को सदन में उठाया है।

मेरा सरकार से अनुरोध है कि आंगनबाड़ी में कार्यरत सेविकाओं एवं सहायिकाओं को बढ़ती महंगाई के कारण एवं उनके द्वारा ग्रामीण स्वास्थ्य एवं ग्रामीण शिक्षा के क्षेत्र में दिये जा रहे सहयोग और सहायता के लिए उनका मानदेय बढ़ाया जाये एवं उनकी सेवाओं को सरकारी नौकरी का दर्जा दिया जाये।

(v) Need to make river Mandakini in Banda Parliamentary Constituency, Uttar Pradesh pollution-free

श्री भैरों प्रसाद मिश्र :(बांदा) मेरे संसदीय क्षेत्र बांदा गत बके अन्त (र प्रदेशउत्त)हने वाली पवित्र मंदाकिनी नदी में जल स्तर बहुत ही कम हो गया है। कर्वी के पास पवित्र तीर्थ स्थल सर्पकुण्ड तक जो जल है वह बहुत प्रदूषित है और स्नान करने लायक नहीं है। यहाँ तक कि इससे चलने वाली पेयजल योजनाएं भी प्रभावित हो गई हैं । मामला गंभीर है। अस्तु सरकार से अनुरोध है कि मंदाकिनी नदी में रामघाट चित्रकूट तथा कर्वी के पास एकएक सफाई मशीन शीघ्र ही भेजने एवं - आदि को हटाने व श्रोतों को खोलने हेतु यथाशीघ्र योजना बनाई खुदाई करके इसमें जमा सिल्ट जाए।

(vi) Need to accord Tribal Status to 'Kalita' Community of Assam

SHRI RAMEN DEKA (MANGALDAI): Kalita (Caste) is an ethnic group of Hindus belonging to the state of Assam. Kalitas are the original inhabitants of Assam with its own culture and language. They existed much before the existing professional castes. Kalitas are mostly engaged in farming since ancient time. Kalitas took active part and played an active role in developing Assamese community socially, culturally and religiously. Due to demographic changes and other social pressure, Kalita community is about to lose their identity. In view of this, I urge upon the Government to accord tribal status to Kalita community.

(vii) Modernization of Tumkur Railway Station in Karnataka

SHRI S.P. MUDDAHANUME GOWDA (TUMKUR): Tumkur city in Karnataka has been selected as 'Smart City' among the 60 cities selected in the first and second phase. In addition to this, Tumkur has also been declared as 'Industrial Smart City' since it comes under Chennai-Mumbai Industrial Corridor. Tumkur is developing as an alternative city to Bengaluru. More than ten thousand people are travelling daily from Tumkur to Bengaluru. But unfortunately, the Railway Station at Tumkur is not having basic infrastructure and also lack amenities. In view of the reasons stated above, I urge the Union Government to convert the present railway station at Tumkur as high tech- station with all modern facilities.

(viii) Development of tourism in Sundarbans of West Bengal

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): The Sundarbans in West Bengal consists of National Park, Tiger reserve Biosphere reserve, Meandering rivers which are an indelible attraction of this area. It is part of the Ganga delta. The delta is densely covered by mangrove forests, the unique feature of this area. It is a home to variety of birds, reptiles which includes saltwater crocodile. In May 1984, it was declared a National Park. Inscribed in 1987, it is a UNESCO world heritage site.

This area could be turned into a kaleidoscope of India for the tourists provided the requisite infrastructure is built upon.

I would request the concerned Ministry to explore a holistic view of this area by providing all necessary inputs.

(ix) Need to undertake de-weeding of forest area under MNREGS in Chamarajanagar Parliamentary Constituency of Karnataka

SHRI R. DHRUVANARAYANA (CHAMARAJANAGAR): I would like to draw the kind attention of the Government towards the fact that in my Constituency, forest area covered 1450 Sq. Kms. in Mysore District covering H.D. Kote & Nanjangud Forest area and 2791 Sq. Kms. in Chamarajanagar District covering BRT Tiger Project, Bandipur Tiger Project, Cauvery Wild Life Division and Malai Mahadeshwara Wild Life Division.

The Officers of Forest Department in my Constituency are seeking permission to allow labourers under MGNREG Scheme to weed out lantana camara from the forests as about 60% of forests are encroached by weeds resulting in multiple issues, including the shortage of water and lack of fodder for herbivorous animals inside the forest.

De-weeding under MGNREGS definitely benefits forests as fodder base will increase and straying of animals into neighbouring farms will come down. Further, taking up de-weeding under MGNREGS will not only generate employment for tribal workers but also improve water table in forests. I hereby urge the Union Government to accord permission to remove lantana in the Forests of my Constituency under MGNREGS to avoid shortage of water and fodder for herbivorous animals inside the forest and to generate employment for Tribal workers.

(x) Need to expedite completion of development works on National Highway No. 77 in Tamil Nadu

SHRI V. ELUMALAI (ARANI): The publication titled 'Road Accidents in India-2016 puts the number of road accidents in the country at 4,80,652 and persons killed at 1,50,785. During the year 2016, 13 States including Tamil Nadu accounted for 86 per cent of the total road accidents and 84 per cent of the total persons killed in road accidents. As many as 46.3 per cent of road accident victims belong to the age group of 18 to 35 and the National Highways accounted for 29.6 per cent of total road accidents and 34.5 per cent of total number of persons killed.

In the above context, I wish to state that the newly carved National Highway No 77 passes from Krishnagiri (near NH 48) to Tindivanam (near NH 32) via Uttangarai, Tiruvarmamalai and Gingee for a length of 177 kms. This NH 77 has so many bottlenecks and dangerous spots claiming valuable lives through fatal accidents every day. It is an important road connecting the world famous temples including Thiruvannamalai Arunaachaleswarar temple and Tiruvakkarai Vakkra Kali Amman temple. Driving experience on this new National Highway No 77 has always been nightmarish for many motorists. Since this is a new National Highway carved out of the National Highway No 66 and passing through my Constituency, I urge upon the Hon. Minister for

Road Transport and Highways to take necessary measures for completion of the road development works through fresh tendering process for National Highway No 77 at the earliest with a view to minimise fatal accidents and save precious lives.

(xi) Modernisaion of Chennai Central and Egmore Railway stations in Tamil Nadu

SHRI S. R. VIJAYA KUMAR (CHENNAI CENTRAL): The Railway Ministry has announced that Chennai Central Railway Station is one of the 23 stations that will be developed in the first phase of the redevelopment of Indian stations as world-class stations on PrivatePublic Partnership at a cost of Rs.350 crore.

About 1.5 acres of prime land at Central will be made available for commercial exploitation to provide better facilities to passengers at the same time helping railways earn revenue by leasing out land for development.

Some of the amenities proposed are digital signage, escalators, self-ticketing counters, walkways, WiFi, and executive lounges. The revamped station will be leased for retail development, office spaces beside hospitality sector.

Both Central and Egmore Railway Stations are strategically important in the sub-urban railway EMU line connecting Chennai with several stations in Kanchipuram, Tiruvallur and Vellore Districts. There is an urgent need to have a skywalk connecting Central and Egmore Stations.

The prevailing commercial rates at Chennai Central and Egmore will fetch Rs.1000 crores. This is sufficient for redevelopment and modernization of both Central and Egmore railway stations and all stations in the sub-urban EMU line along the Chennai Central — Arakkonam and Chennai Beach — Chengalpattu.

Many important bridges and railway crossings near Central and Egmore Stations and in Chennai particularly the Elephant Gate Bridge need to be renovated and strengthened.

Therefore, I urge the Government to take up the redevelopment and modernization of railway stations at Chennai Central and Egmore in one go and also provide much needed fillip for development of all the railway stations.

(xii) Need to release central share of funds towards computerization of Primary Agriculture Cooperative Societies (PACS) in Odisha

SHRI BHARTRUHARI MAHTAB (CUTTACK): The Union Government has decided that the cost of computerisation of Primary Agriculture Cooperative Societies (PACS) will be shared by the Union Government, State Government and PACS in the ratio of 60:35:5. Accordingly, the Government of Odisha has taken initiatives to complete the computerisation of 2600 PACS by 31 March, 2018 as a part of the Core Banking Solution Project of the Short Term Cooperative Credit Structure to harmonise their functioning with the computerised State and Central Cooperative Banks across the State. The Government of Odisha has, therefore, provided Rs. 48.77 Crore as against its share of Rs.27.30 Crore for computerisation of such PACS. However, no funds have been provided by the Union Government of its share so far. I, therefore, urge upon the Union Government to provide its share for computerisation of the said 2600 PACS to the Government of Odisha to enable it to complete computerisation of the said PACS by 31 March, 2018.

(xiii) Need to regularise the services of Aanganwadi sevikas as Group C or D employees and enhance the payment made to them

श्री अरविन्द सावंत :(ई दक्षिणमुम्ब) बाल सेवा योजना केंद्र सरकार की पुरस्कृत योजना के अंतर्गत देश में दा आंगनवाड़ी सेविका लाख से भी ज्या 27 लाख आंगनवाड़ी केंद्रों में लगभग 14 अपनी सेवाएं दे रही हैं तथा बच्चों की देखभाल करती हैं लेकिन ये सेविकाएं आज भी मूलभूत सुविधाओं से वंचित है। पिछले बार ही वृद्धि हुई है। 6 वर्षों मे इन सेविकाओं के मानधन में केवल 40 रुपये 250 व 500 में 2005 वर्ष,रुपये 250 एवं 500 में 2008 ,रुपये 750 एवं 1500 में 2011 बढ़ाये गये। उसके बाद आज तक इसमें कोई भी वृद्धि नहीं की गई है, इन सेविकाओं को भारत सरकार के तृतीय या चतुर्थ श्रेणी के कर्मचारियों में शामिल कर वेतन में महंगाई भत्ता जोड़कर मासिक वेतन 18, 3000 के बाद इनकोकता है। साथ ही सेवानिवृत्तिरुपये करने की आवश्य 000 कता है।रुपये तक मासिक पेंशन दिये जाने की आवश्य 5000 से

मेरा सरकार से अनुरोध है कि इन आंगनवाड़ी सेविकाओं को तृतीय या चतुर्थ श्रेणी के :अत के बाद कर्मचारियों में शामिल किया जाए तथा इनके वेतन में वृद्धि की जाए और सेविनिवृत्ति इनको मासिक पेंशन दी जाए।

(xiv) Need to shift headquarters of Damodar Valley Corporation from Kolkata to Jharkhand

श्री विजय कुमार हंसदाक :(राजमहल) नियम न में लाना म से मैं सरकार के ध्याके माध्य 377 .एस.पी.टी.। सी.एस.पी.टी.चाहता हँ कि देश की दामोदर घाटी निगम के अधिकांश ऊर्जा संयंत्र बी, बी.एस.पी.टी., बी-.एस.पी.टी.ll पन बिजली संयंत्र तिलैया स्थित एचत मैथम स्थि .एस.पी. 91917 दन क्षमतात है जिनकी उत्पाझारखंड में स्थि .एस.पी.त एचपंचेत स्थि .एस.पी.एच मेगावाट है, दामोदर सिंचाई योजना के बनाने में हजारों की संख्या में झारखण्ड के गॉव उजड़ गए हैं एवं आज भी लाखों हेक्टयर भूमि जल से प्लावित है और लाखों की संख्या में लोग अपनी जमीन से विस्थापित हुए हैं। इस दामोदर घाटी निगम की कार्यभूमि झारखंड है। परन्तु यह बताते हुए खेद हो रहा है कि दामोदर घाटी का मुख्यालय कोलकाता में है। दामोदर घाटी निगम का मुख्यालय कोलकाता में रहने के कारण दामोदर घाटी के रखरखाव एवं समुचित कार्य करने में काफी दिक्कत होती है और झारखंड को बराबर का राजस्व नहीं मिल पा रहा है।

मेरासरकार से अनुरोध है कि दामोदर घाटी निगम का मुख्यालय कोलकाता से झारखंड राज्य के किसी भी ताप एवं पन बिजली उत्पादन संयंत्र वाले जिले में स्थानान्तरित किया जाए।

(xv) Need to regulate import of black pepper

ADV. JOICE GEORGE (IDUKKI): Even though the pepper farmers are protected by Minimum Import Price fixed by the government, the farmers are now facing the threat of illegal imports. Moreover, a dubious method of importing inferior-quality pepper from Vietnam, under the guise of value addition makes the situation more troublesome for domestic farmers. Later, they export Indian pepper packed in those Vietnam pepper bags quoting a lesser price. The Vietnamese pepper is then dumped in the domestic market thereby depriving Indian consumers the choice of home-grown superior quality pepper. On the one hand they get import duty refunded for value addition and on the other, get higher price than what was quoted during the export. Hence I urge upon the government to regulate and restrict import of black pepper which has been severely affecting Indian-grown superior quality pepper and also fix the MSP as a higher value than the MIP.

(xvi) Need to provide adequate compensation to farmers who suffered loss due to hailstorms and untimely rains in Maharashtra

श्री राजू शेट्टी :(हातकणगले) महाराष्ट्र के किसानों के पीछे नैसर्गिक आपदा और सुलतानी आपदा लगातार हाथ धोके पड़ी है इससे छूटने के लिए किसानों को आत्महत्या के लिए फाँसी का फंदा अपने गले को लगाना पड़ रहा है। किसानों को एक तरफ अच्छे दिन के सपने दिखाए गए तो दूसरे तरफ कर्ज माफी का वायदा किया गया तो तीसरी तरफ एमके तहत लागत से डेढ़ .पी.एस. देने का वायदा वर्तमान बजट में किया गया जो कि यथार्थ के धरातल पर कभी गुना समर्थन मूल्य नहीं उतरता। यह सब चीजें किसानों का आक्रोश बढ़ाने वाली है।

के विदर्भ और मराठवाड़ा क्षेत्र में जो बेमौसम बारिश और ह पहले महाराष्ट्रबीते दो सप्ता हुई उसने तो किसान के मुँह में आने वाला निवाला ही नहीं छीन लिया बल्किधुँआधार ओलावृष्टि गेशन इंवेस्टिकिसान को पूरी तरह से संकट में डाल दिया है। फर्स्ट रिपोर्ट के तहत एक लाख 87 साथ सात - हो गई। इसके साथयर क्षेत्र में जो खड़ी फसले थीं वो पूरी तरह से क्षतिग्रस्तहजार हैक्टे यों की भी जान चली गई। जालनालोगों की और कई जानवरों और पशु पक्षि, अमरावती, नागपुर और अन्य जिलों के तहसील में मौसम्बी, अंगूर, संतरा आम के बगीचे क्षतिग्रस्त हो गए।

सरकार को डट के किसानों के पीछे खड़ा रहने की और राज्यइस संकट की घड़ी में केन्द्र जरूरत है, लेकिन महाराष्ट्र के कृषि मंत्री जी ने सरकार की तरफ से राहत की घोषणा की है उसमें बगैर सिंचाई वाले किसानों को और सिंचाई वाले (चौबीस सौ रुपये) .रु 2400 प्रति एकड़ (बंजर) 5400 प्रति एकड़ (इरीगेशन) किसानों को(पांच हजार चार सौ रुपयेदेने का एलान किया (, और फल वाले बगीचे वाले किसानों को प्रति एकड़ रुपये देने का एलान किया जिसने 720 हजार 14 प्रधानमंत्री फसल बीमा योजना के तहत प्रीमियम भरा हो, तो उसको बीमा कंपनी की तरफ से यह पैसे मिलेंगे। लेकिन जिसने फसल बीमा निकाला नहीं उन किसानों को राज्य सरकार की तरफ से सिर्फ पर रुपये प्रति एकड़ दिये जाने का एलान किया। यह तो किसानों के जख्म 200 हजार 7

सरकसाथ केन्द्र-नमक और मिर्च छिड़कने जैसा है। इसके साथ ार से करोड़ रुपये की मदद 200 मांगी गई है।

की वर्तमान सरकार आई है तब से हर साल किसानों बरसों से जैसे महाराष्ट्र 4 या 3 बीते नी संकट का भी सामना करना पड़ रहा है। और उसमें को नैसर्गिक आपदा ही नहीं तो सुल्ता नेबढ़ोतरी हो रही है। अब की बार धुँआधार ओलावृष्टि जो हद कर दी है। इसलिए सरकार को एनऔर बीमा कंपनियों के साथ मिल कर किसानों की मदद करनी चाहिए और इसके .एफ.आर.डी. हजार रुपये 15 साथ मेरी यह मांग है और विनती है कि बंजर भूमि वाले किसानों के प्रति एकड़ हजार रुपये प्रति एकड़ से मुआवजा 25 और सिंचाई वाले किसानों को देना चाहिए इसलिए केन्द्र सरकार ने महाराष्ट्र सरकार को राहत कोष से जरूरत है।करोड़ रुपये देने की सख्त 500

HON. SPEAKER: The House stands adjourned to meet again tomorrow at 11 a.m. on Thursday, 8th March, 2018.

12 08 hrs

The Lok Sabha then adjourned till Eleven of the Clock onThursday, March 8, 2018/Phalguna 17, 1939 (Saka).